

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

10. I.A. 2264/2021 (19(2))
IN
C.P.(IB)-3367(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **30.11.2021**

NAME OF THE PARTIES: Parco Engineers M Private Limited

V/s

Golden Beach Infracon Pvt Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Ms. Jyoti Muley, counsel appearing for the Operational Creditor, along with
RP Mr. Mahesh Sureka, appeared in person through virtual hearing.

I.A. 2264/2021

The above Interlocutory Application has been filed by the RP seeking
cooperation from the Ex-director/promoters under section 19(2) of the IBC.
The counsel for the RP mentions that the necessary record data relating to
the corporate debtor company has not been handed over to the RP by the Ex-
promoter/directors during the previous hearing on 01.01.2021 it was
mentioned by the RP that Ex-promoter/directors are untraceable.

The bench today briefly heard the RP and the counsel for the RP and arrived
at a conclusion that in the event Ex-promoter/directors are not traceable, the
RP may obtain whatsoever information is there in public domain including
Ministry Of Corporate Affairs record etc.

Besides the RP in the event so decides may make the statutory auditors for the past year of the corporate debtor as respondent to seek necessary information from them regarding the financial data etc. of the corporate debtor. List this matter on 14.12.2021 for further hearing.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)